

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No.287/2019
Un-numbered Company Appeal (AT) No. /2019
(F.No.24.01.2019/NCLAT/UR/96

In the matter of:

Ajay M. Patel & Ors. Appellants

Versus

Aarohi Polymers Pvt. Ltd. & Ors. Respondents

Appearance: Madhurika Ray, Advocate for the Appellant.

06.02.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 24.01.2019 and the Office after scrutiny of the Memo of Appeal intimated the defects on the same day and returned the Memo of Appeal to the Appellant on 28.01.2019. The Appellant re-filed the Memo of Appeal on 05.02.2019. It is stated in the Interlocutory Application (IA) that in order to cure defects, two interlocutory applications were required to be signed by all four Appellants in Mumbai and then sent to New Delhi. However, due to logistical constrains beyond the control of Appellant, obtaining the necessary signatures took a few days' time and hence, there is delay of five days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.
5. List the case before the Hon'ble Bench under the heading for admission on 07.02.2019.
6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar